

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

No. O.A.486 of 1999

Date of Order : 19.4.2000

BETWEEN :

1. K.R.Radhakrishna Nair.
2. P.R.Dasarath.

A N D

... Applicants

1. Deputy Controller of Stores (M&E),
South Central Railway, Lalaguda.
2. General Manager, South-Central
Railway, Rail Nilayam, Secunderabad.

... Respondents

Counsel for applicants : Mr.G.V.Subba Rao.

Counsel for respondents : Mr.J.R.Gopala Rao.

CORAM :

1. The Hon'ble Mr.R.Rangarajan, Member (A).
2. The Hon'ble Mr.B.S.Jai Parameshwar, Member (J).

O R D E R

R.Rangarajan, Member (A)

Heard Mr.G.V.Subba Rao for the applicants and Mr.J.R.Gopala Rao for the respondents.

2. There are 2 applicants in this O.A. They were promoted as Head Clerk, Gr.II, and subsequently as Depot Store Keeper, Gr.II. Earlier the applicants were working as Depot Store Keeper, Gr.III in the scale of pay of Rs.1400-2300/ and prior to that they were working as Sr.Clerk in the scale of pay of Rs.1200-2040/- which post involved complex nature of duties for which special

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..2/-

submit the applicants

pay of Rs.35/70/- was given. The junior with whom the applicants compare their pay, one Shri E.Narayana, was promoted to the post of Depot Store Keeper, Gr.III, in the pay scale of Rs.1400-2300/- after he worked in the scale of pay of Rs.1200-2040/- as Sr.Clerk, discharging the duties of complex nature, thereby getting the special pay of Rs.35/70/-.

3. The applicants submitted representation dated 8.1.1999 for stepping up of pay at par with their junior, Shri E.Narayana, which was rejected by the impugned order dated 2.2.1999 at annexure-I page 7 of the O.A.

4. This O.A. is filed to set aside the impugned order dated 2.2.1999 and for a consequential direction to step up the pay of the applicants at par with their junior, Shri E.Narayana, from the date he started drawing higher rate of pay in the post of Deputy Store Keeper, Gr.III, in the scale of pay of Rs.1400-2300/-.

5. In a similar O.A. i.e. O.A.944/1999, the same point came up for consideration and that O.A. was disposed of by the order dated 12.4.2000. The contentions raised in this O.A. and the prayers are the same as that of the contentions and prayers of O.A.944/1999. Hence, we do not see any reason to differ from the judgment passed in O.A.944 of 1999.

6. The judgment dated 12.4.2000 in O.A.944 of 1999 is necessary to be re-produced. It reads as follows -

"Alongwith the reply the respondents have filed a copy of the Board's letter No.PC-III/95/CTC/18 dated 10.9.1997 (annexure 'R-III'). In that the Railway Board has issued certain directions for stepping up of pay following the Apex Court order dated 17.12.1996 in the case of Union of India & Ors. vs. P.Jagadish & Ors. (CA No.16236/1996). As the respondents relied on the judgment for granting stepping up of pay, there is no further order necessary except to direct the respondents to follow the Supreme Court judgment referred to above in toto."

7. In view of what has been stated above, the extracted portion

in O.A.944 of 1999 will equally hold good in this O.A. also.

8. The O.A. is ordered accordingly. No costs.


(B.S. Jai Parameshwar)

Member (J)

194.00


(R. Rangarajan)

Member (A)

DATED 19th APRIL, 2000
DICTATED IN OPEN COURT


Amulya

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